

Public opinion on Draft Civil Aviation Rule

3892. SHRI MOINUL HASSAN: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Directorate General of Civil Aviation (DGCA) has invited public opinion on the draft Civil Aviation Rule (CAR) about facilities to be provided to the passengers by airlines due to denied boarding, cancellations of flights and delays in flights;

(b) if so, the details of views expressed by public on CAR;

(c) whether in view of the opinions on CAR, Government proposes to protect the interest of passengers as well as airlines; and

(d) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) Yes, Sir.

(b) Comments were received from International Air Transport Association (IATA), Federation of Indian Airlines (FIA), VOICE (National Consumer Helpline) and from general public, which were considered by Directorate General of Civil Aviation. These primarily related to their respective areas of concern and were in line with the proposed Civil Aviation Requirements (CAR).

(c) and (d) Civil Aviation Requirements Section 3 - Air Transport Series 'M' Part IV Issue I, was issued on 6th August, 2010, which was made effective from 15.8.2010. All the scheduled Airlines are providing the facilities to the passengers in case of denied boarding, cancellation and flight delays in accordance with the provisions of CAR.

Frequent power failure at T-3 terminal

3893. SHRI T.M. SELVAGANAPATHI: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that frequent power failure at T-3 terminal of AAI, New Delhi, has been causing inconvenience to its operation;

(b) if so, such power failure reported during the last six months at the said T-3 terminal;